I would like to urge upon the Government to provide additional funds to State Government to settle their claims to pay them Rs.12500 as grant-in-aid and Rs. 12500 as interest free loan as agreed by the Government.

[Translation]

(viii) Need to include construction of proposed Auranga And Kanhar reservoirs in Bihar during the current plan

SHRI JORAWAR RAM (Palamau): Mr. Chairman, Sir, I would like to draw the attention of the Minister of Water Resources Minister of towards Palamau district of Bihar. In Palamau district irrigation facility is available only for 84,000 acres of agricultural land out of a total f 10.31 lakh acres, but assured irrigation is available for 67,000 acres only. When the construction of the Koyel water reservoir was started in 1970, the representatives of this district protested with one voice saying that the said reservoir would be helpful for the irrigation of barely 40,000 acres of land and its special benefits would be available to Aurangabad and Gaya districts. At that time the then Bihar Government gave the assurance that 1,61,000 and 1,46,000 acres of land respectively will be irrigated with the waters of Auranga and Kanhar water reservoir schemes and the Kanhar reservoir will provide 400 megawatt of electricity which would be a creditable achievement for India. But the Bihar Government has stopped work on the above mentioned projects. The then Bihar Government in 1977 had sanctioned Rs. 450 crores for these projects but the amount was spent on other heads.

It may be mentioned that the approval of the Planning Commission and the Ministry of Forest and Environment has been received and administrative approval to the tune of Rs. 125 crores has been given. Therefore, immediate action should be initiated to commence work on the said projects in the 1990-91 plan and the Auranga Amanat and Kanhar reservoir projects should be in-

cluded in the 1990-91 plan.

[English]

MR. CHAIRMAN: Now, we are taking next item Discussion under Rule 193. The time allotted is 2 hours. Today we are going to sit upto 8 O'clock. Just now, we have adopted the Twelfth Report of the Business Advisory committee. It says that since the Bills are to be passed on 24 May, 1990, the House may sit upto 8 p.m. on 24th May, 1990.

SHRI NIRMAL KANTI CHATTERJEE (Dum Dum): Sir, May I draw your attention to this Business Advisory Committee Report which you have adopted few minutes ago? It states very clearly in its paragraph:

"The Committee also recommend that discussion under Rule 193 on the statement made by the Minister of Home Affairs on 22nd May, 1990 regarding murder of Maulvi Md. Farooq in Srinagar may be taken up immediately after disposal of Calling Attention on Thursday, the 24th May, 1990 and concluded by 4.00 P.M. on that day."

We have passed this Resolution. Now we have to take a decision whether we are going to dispose of the four Bills today because we have to advise our speakers also. If this continues till tomorrow, then they are not being taken up either today or tomorrow... (Interruptions)

SHRI G.M. BANATWALLA (Ponnani): The BAC Report has become infructuous, Sir.

MR. CHAIRMAN: I can understand what you are pointing out. You are talking about the time factor.

SHRI NIRMAL KANTI CHATTERJEE: Sir, let me suggest the via media, which is that let the discussion under rule 193 be